

Appointment of Chairman of CCI

2510. DR. Y. LAKSHMI PRASAD : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether it is a fact that the newly appointed/selected Chairman of the Cement Corporation of India figures in a list prepared by the CBI of senior officers with doubtful integrity;

(b) if so, the reasons for appointing such an officer on a coveted post; and

(c) the desirability of appointing a man with transparency' and clean record as Chairman to make CCI a profit making organisation?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI MANOHAR JOSHI): (a) to (c) Decision on the appointment of a new Chairman of Cement Corporation of India (CCI) has not yet been taken. Government makes appointments of Directors on the basis of a transparent procedure of selection by the PESB and due vigilance clearance.

Selling of National Instruments Limited

2511. SHRI MD. SALIM : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government's attention has been drawn to the news-item "National Instruments bikrir siddhanta sthagit..." in 'Aajkal'. dated 25th March, 2000;

(b) if so, when did Government decide to sell National Instruments Limited;

(c) whether BIFR has sanctioned a revival scheme in November, 1999 for NIL which includes utilisation of sale value of the land for revival;

(d) if so, whether Government would issue an official contradiction to the press report; and

(e) if not, the reasons therefor?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI MANOHAR JOSHI): (a) to (e) Government are implementing a scheme sanctioned by the BIFR for revival of National Instruments Ltd. (NIL).